

**ITC (HS), 2017
SCHEDULE 1 – IMPORT POLICY**

Section I

Chapter-1

SECTION I

LIVE ANIMALS; ANIMAL PRODUCTS

NOTES:

1. Any reference in this section to a particular genus or species of an animal, except where the context otherwise requires, includes a reference to the young of that genus or species.
2. Except where the context otherwise requires, throughout this Schedule any reference to “dried” products also covers products which have been dehydrated, evaporated or freeze-dried.

CHAPTER 1

LIVE ANIMALS

NOTE:

This Chapter covers all live animals except:

- (a) Fish and crustaceans, molluscs and other aquatic invertebrates, of heading 0301, 0306, 0307 or 0308;
- (b) Cultures of micro-organisms and other products of heading 3002; and
- (c) Animals of heading 9508.

Exim Code	Item Description	Policy	Policy Conditions
0101	LIVE HORSES, ASSES, MULES AND HINNIES		
	<i>Horses:</i>		
0101 21 00	Pure-bred breeding animals	Restricted	
0101 29	<i>Other:</i>		
0101 29 10	Horses for Polo	Restricted	
0101 29 90	Other	Restricted	
0101 30	<i>Asses:</i>		
0101 30 10	Pure-bred breeding animals	Restricted	
0101 30 20	Livestock	Restricted	
0101 30 90	Other	Restricted	

**ITC (HS), 2017
SCHEDULE 1 – IMPORT POLICY**

Section I

Chapter-1

0101 90	Other:		
0101 90 30	Mules and hinnies as livestock	Restricted	
0101 90 90	Other	Restricted	
0102	LIVE BOVINE ANIMALS		
	Cattle:		
0102 21	Pure-bred breeding animals:		
0102 21 10	Bulls	Restricted	
0102 21 20	Cows	Restricted	
0102 29	Other:		
0102 29 10	Bulls	Restricted	
0102 29 90	Other, including calves	Restricted	
	Buffalo:		
0102 31 00	Pure-bred breeding animals	Restricted	
0102 39 00	Other	Restricted	
0102 90	Other:		
0101 90 10	Pure-bred breeding animals	Restricted	
0101 90 90	Other	Restricted	
0103	LIVE SWINE		
0103 10 00	Pure-bred breeding animals	Restricted	
	Other:		
0103 91 00	Weighing less than 50 kg.	Restricted	
0103 92 00	Weighing 50 kg. or more	Restricted	
0104	LIVE SHEEP AND GOATS		
0104 10	Sheep:		
0104 10 10	Sheep including lamb for breeding purpose	Restricted	
0104 10 90	Other	Restricted	
0104 20 00	Goats	Restricted	
0105	LIVE POULTRY, THAT IS TO SAY, FOWLS OF THE SPECIES GALLUS DOMESTICUS, DUCKS, GEESE, TURKEYS AND GUINEA FOWLS		
	Weighing not more than 185 g:		

ITC (HS), 2017
SCHEDULE 1 – IMPORT POLICY

Section I

Chapter-1

0105 11 00	Fowls of the species <i>Gallus domesticus</i>	Restricted	Grandparent stock of poultry is, however, freely importable.
0105 12 00	Turkeys	Restricted	Grandparent stock of poultry is, however, freely importable.
0105 13 00	Ducks	Restricted	Grandparent stock of poultry is, however, freely importable.
0105 19 00	Geese	Restricted	Grandparent stock of poultry is, however, freely importable.
0105 19 00	Guinea fowls	Restricted	Grandparent stock of poultry is, however, freely importable.
	Other:		
0105 94 00	Fowls of the species <i>Gallus domesticus</i>	Restricted	
0105 99 00	Other	Restricted	
0106	OTHER LIVE ANIMALS		
	Mammals:		
0106 11 00	Primates	Restricted	Subject to Policy Condition 6 of this Chapter.
0106 12 00	Whales, dolphins and porpoises (mammals of the order <i>Cetacea</i>); manatees and dugongs (mammals of the order <i>Sirenia</i>); seals, sea lions and walruses (mammals of the suborder <i>Pinnipedia</i>)	Restricted	Subject to Policy Condition 6 of this Chapter.
0106 13 00	Camels and other camelids (<i>Camelidae</i>)	Restricted	Subject to Policy Condition 6 of this Chapter.
0106 14 00	Rabbits and hares	Restricted	Subject to Policy Condition 6 of this Chapter.
0106 19 00	Other	Restricted	Subject to Policy Condition 6 of this

ITC (HS), 2017
SCHEDULE 1 – IMPORT POLICY

Section I

Chapter-1

			Chapter.
0106 20 00	Reptiles (including snakes and turtles)	Restricted	Subject to Policy Condition 6 of this Chapter.
	<i>Birds:</i>		
0106 31 00	Birds of prey	Restricted	Subject to Policy Condition 6 of this Chapter.
0106 32 00	Psittaciformes (including parrots, parakeets, macaws and cockatoos)	Restricted	Subject to Policy Condition 6 of this Chapter.
0106 33 00	Ostriches; emus (<i>Dromaius novaehollandiae</i>)	Restricted	Subject to Policy Condition 6 of this Chapter.
0106 39 00	Other	Restricted	Subject to Policy Condition 6 of this Chapter.
	<i>Insects:</i>		
0106 41	<i>Bees:</i>		
0106 41 10	Pureline Stock	Restricted	Subject to Policy Condition 6 of this Chapter.
0106 41 90	Other	Restricted	Subject to Policy Condition 6 of this Chapter.
0106 49	<i>Other:</i>		
0106 49 10	Pureline Stock	Restricted	Subject to Policy Condition 6 of this Chapter.
0106 49 90	Other	Restricted	Subject to Policy Condition 6 of this Chapter.
0106 90 00	Other	Restricted	Subject to Policy Condition 6 of this Chapter.

ITC (HS), 2017
SCHEDULE 1 – IMPORT POLICY

Section I

Chapter-1

Policy Conditions of this Chapter:

- (1) An application for grant of a licence for import of Animals, Birds and Reptiles (including their parts and products) may be made in the ANF 2M of Appendices and Aayat Niryat Forms of FTP (2015-20) to the Director General of Foreign Trade along with the recommendation of the Chief Wild Life Warden of the State concerned.

- (2) (a) An application for grant of a licence for import of Stallions and Broodmares may be made in the ANF 2M of Appendices and Aayat Niryat Forms of FTP (2015-20) to the Director General of Foreign Trade along with the recommendation of Director, Animal Husbandry and Veterinary Services of the State Government concerned or the Department of Animal Husbandry and Dairying, Ministry of Agriculture, Government of India.

(b) The import of stallions and broodmares against licences shall be subject to the following conditions:
 - (i) Import of such animals shall be subject to the health regulations in force;
 - (ii) Applications shall be considered only from stud farms which have been in existence for at least three years and registered with the Animal Husbandry Commissioner, Department of Agriculture and Cooperation, Government of India. However, this period of three years may be relaxed on merits;
 - (iii) A health certificate as per the India's requirements issued either by the official veterinarian or by a veterinary doctor authorized to issue an export certificate by the Government of the country of origin shall be furnished at the time of custom clearance.
 - (iv) Importer shall furnish information on the age, sex and breed of horses as well as the purpose of import with supporting documents at the time of filing application to the DGFT.

- (3) An application for grant of a licence for import of horses for polo may be made in the ANF 2M of Appendices and Aayat Niryat Forms of FTP (2015-20) to the Director General of Foreign Trade.

- (4) An application for grant of a licence for Livestock (excluding equine), Pureline stocks, birds' eggs, frozen semen/ embryo, and Commercial chicks may be made in the ANF 2M of Appendices and Aayat Niryat Forms of FTP (2015-20) to the Director General of Foreign Trade along with the recommendation of the Department of Agriculture and Cooperation, Government of India.

ITC (HS), 2017
SCHEDULE 1 – IMPORT POLICY

Section I

Chapter-1

- (5) Import of Live animals other than wild animals as defined under Wild Life Protection Act, 1972 (*as amended from time to time*) is permitted against a licence to Zoos and Zoological parks, circus companies, private individuals, on the recommendation of the Chief Wild Life Warden of a State Government subject to the provisions of the Convention on Inter-national Trade in Endangered Species of Wild Fauna and Flora (CITES). For recognized scientific/research institutions, in addition to the above requirement, recommendation of Committee for the purpose of Control and Supervision of Experiments on Animals (CPCSEA) under the Prevention of Cruelty to Animals Act, 1960 (as amended by Central Act 26 of 1982) shall also be required for issuance of Import licence.
- (6) Import of Wild Animals (including their parts and products) as defined in the Wild Life (Protection) Act, 1972 (*as amended from time to time*) is prohibited and those species which are listed in CITES are subject to the provisions of CITES.
- (7) Import of dogs is allowed only for the following specific purposes:-
- i. Pet dog with valid pet book and relevant records/documents in the name of importer.
 - ii. Dogs imported by the R&D Organisations for conducting research with the recommendation of CPCSEA.
 - iii. For the internal security by the Defence and Police Force.
- (8) Import of commercial dogs for breeding or any other commercial activities other than the purposes mentioned above is not permitted.